

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAVAN, NEW DELHI**

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POLICY CIRCULAR NO. 21 (RE-2001)/1997-2002 Dated 22nd January, 2002

1. The Indian Sugar EXIM Corporation Ltd., Ansal Plaza, August Kranti Marg,
Andrews Ganj, New Delhi
2. All Commissioners of Customs.
3. All Port Offices.

Subject :- Placement of quantity of 10,000 MTs of Raw Cane Sugar under SPS quota to EU

Attention is invited to Paragraph 4.25 of Hand Book of Procedure Vol 1 1997-2002 (incorporating amendments made upto 31st March, 2001).

2. It has been decided to allocate a quantity of 10,000 MTs (Ten Thousand MTs) of SPS Raw Cane Sugar for export to EU for refining for the fiscal year 2002.
3. As regards Special Certification requirement for special preferential raw cane sugar under European Commission Regulation No. 2513/2001, the following endorsements may be made in respect of preferential sugar export to EU from India:-

“ITEM NO:
SPECIAL PREFERENTIAL RAW SUGAR
APPLICATION OF REGULATION (PC No.2513/2001) REFERS
COMMON CODE OF SUGAR 1701”
4. The Indian Sugar Exim Corporation Ltd., shall be the sole agency authorised to exports SPS raw cane sugar under above quota to EU.
5. This issues with the approval of Director General of Foreign Trade.

(A.K.SRIVASTAVA)
DY. DIRECTOR GENERAL OF FOREIGN TRADE
FOR DIRECTOR GENERAL OF FOREIGN TRADE